## P-24039/196/2023-CIPAM Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-CIPAM Section

Udyog Bhawan, New Delhi. Dated: 6<sup>th</sup> November, 2023

## <u>ORDER</u>

Subject: Deputation of Shri Vijay T. Doye, Deputy Controller of Patents & Designs, Patent Office, Mumbai for participating in the Meeting of Member States and International Depositary Authorities under the Budapest Treaty at WIPO headquarters in Geneva (in person) from November 13 to 14, 2023.

Sanction of the President is hereby accorded to the deputation of Shri Vijay T. Doye, Deputy Controller of Patents & Designs, Patent Office, Mumbai for participating in the Meeting of Member States and International Depositary Authorities under the Budapest Treaty, which will take place at WIPO headquarters in Geneva (in person) from November 13 to 14, 2023 (excluding travel time).

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. Period of deputation: The officer will be on deputation for 2 days (i.e. from November 13 to 14, 2023), excluding journey time and enforced halts, if any.
- ii. Pay: During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. Medical Assistance: The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. Passage etc.: Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
- v. The officer will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of AS & FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 19 dated 03/11/2023 of Dy. No. 184591.

(Deepak Kumar) Assistant Director

To:

Pay & Accounts Officer (PAO), Department for Promotion for Industry and Internal Trade, Udyog Bhawan, New Delhi.

Copy to:

- i. Mr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
- ii. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- iii. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- iv. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
- v. PSO to SIPP/ Sr. PPS to JS(HP)
- vi. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- vii. Establishment-I, Vanijya Bhawan, New Delhi.
- viii. Mr. Vijay T. Doye, Deputy Controller of Patents & Designs, Patent Office, Mumbai